
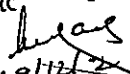




No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
2.	19.12.2007	<p>Heard Mr. N. Rai, learned Counsel assisted by Ms. Jyoti Kharga, learned Counsel appearing on behalf of the Petitioner. Also heard Mr. Karma Thinlay, learned Additional Public Prosecutor appearing on behalf of the State – Respondent.</p> <p>In the course of hearing, it was agreed that the Petitioner shall move an application for relaxation of the condition of bail granted vide Order dated 30.7.2007 passed in Criminal Appeal No.9 of 2007 before the Court of the learned Sessions Judge, East and North at Gangtok at the first instance.</p> <p>In view of the above, this Criminal Revision Petition is disposed of with a direction that when the Petitioner makes an application for relaxation of the condition in the bail order dated 30.7.2007, the concerned Court shall dispose of the matter according to law and as expeditiously as possible.</p> <p>Let a copy of this Order be sent to the learned trial Court.</p> <p>Trial Court records be returned forthwith.</p> <p style="text-align: center;">  <u>(A. P. Subba, J.)</u> </p>	<p>Trial Court-records send back on 19-12-07  19/12/07</p>